

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 356/93 199  
TR.A.NO.

DATE OF DECISION 7.9.1993

Shri B.B.Gaddamwar Applicant(s)

Versus

Union of India & Ors. Respondent(s)

1. Whether it be referred to the Reporter or not ? N<sup>o</sup>
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? N<sup>o</sup>

  
(MS.USHA SAVARA)  
MEMBER (A)

  
(M.S.DESHPANDE)  
VICE CHAIRMAN

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

CAMP : NAGPUR

OA.NO. 356/93

Shri Diwakar Bapurao Gaddamwar ... Applicant

V/S.

Union of India & Ors. ... Respondents

CORAM : Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Ms. Usha Savara

Appearance

Shri K.D.Deshpande  
Advocate  
for the Applicant

Shri Ramesh Darda  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 7.9.1993

(PER: M.S.Deshpande, Vice Chairman)

Heard both the parties. The only direction that we need make in the present case is to ask the respondents to decide the applicant's appeal which was filed on 23.4.1990 and in respect of which he had issued a reminder on 29.11.1990 within two weeks. Direction accordingly, With liberty to the applicant to approach the Tribunal if he feels aggrieved.

  
(MS.USHA SAVARA)  
MEMBER (A)

  
(M.S.DESHPANDE)  
VICE CHAIRMAN

mrj.